

BEFORE THE HON'BLE NATIONAL GREEN TRIBUNAL
EASTERN ZONAL BENCH KOLKATA IN
O.A. No. 106/2025/EZ (earlier O.A. No. 233/2025/PB)

IN THE MATTER OF:

News Item titled "Villagers demanding shifting of silicon factory from Niglok IGC' appearing in The Arunachal Times dated 28.04.2025"

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SI/Instrument No 90
Date 18.7.2025

Shantanu Dutta
Dr. Shantanu Kumar Dutta
Scientist 'E' & RD Shillong
Central Pollution Control Board

Filed Through Counsel

Dated: 18th July, 2025

Place: Shillong

Dr. Shantanu Kr. Dutta
Regional Director
Central Pollution Control Board
(Ministry of Environment, Forest & Climate Change, Govt. of India)
Regional Directorate - Shillong
BSNL NE - 1 Telecom Circle, CTO Building, Shillong-793001



BEFORE THE HON'BLE NATIONAL GREEN TRIBUNAL
EASTERN ZONAL BENCH KOLKATA IN
O.A. No. 106/2025/EZ (earlier O.A. No. 233/2025/PB)

IN THE MATTER OF:

News Item titled "Villagers demanding shifting of silicon factory from Niglok IGC appearing in The Arunachal Times dated 28.04.2025"

REPLY ON BEHALF OF RESPONDENT NO. 3 i.e. CENTRAL POLLUTION
CONTROL BOARD

1. That, the Hon'ble National Green Tribunal, Principal Bench vide order dated 13.05.2025, in Original Application No. 233 of 2025 (PB), impleaded Central Pollution Control Board (hereinafter referred to as "CPCB") as Respondent No. 3 and transferred this instant case to National Green Tribunal, Eastern Zonal Bench, Kolkata.
2. That, CPCB is constituted under Section 3 of the Water (Prevention and Control of Pollution) Act, 1974. It performs the functions under the Water (Prevention and Control of Pollution) Act 1974, the Air (Prevention and Control of Pollution) Act 1981, and the Environment (Protection) Act, 1986. It is further submitted that the State Pollution Control Boards/Pollution Control Committees (hereinafter referred to as "SPCBs/PCCs") have been constituted in States under the Water Act, 1974 to perform the functions and implement the provisions of these Acts in respect of their territorial Jurisdiction.
3. That, this Suo-moto matter pertains to alleged air and water pollution caused by a silicon factory located in the Niglok Industrial Growth Centre (IGC), near Ruksin town in East Siang district, Arunachal Pradesh.



REPLY:

4. That, as per the news item, M/s Aether Alloys LLP had been adversely affecting the health and livelihoods of nearby communities. The news item further indicated that two more silicon factories, i.e., M/s Alloy Craft LLP and M/s Arunachal Ferro Alloy were being set up in the Niglok IGC and the local villagers strongly opposed setting up of these industries.

That, as per information received from M/s Aether Alloys LLP, the unit has been operational in the area since December 2024; while the other two industries, as mentioned in the newspaper report, have not been set up so far.

5. That, it is reported in the news item that the industrial authorities did not inform the Gaon Burah (village Headman) about the implications of the industrial unit while obtaining NOC from the village Headman. It was also mentioned in the news item that neither public hearing was conducted nor environmental impact assessment was carried out with the involvement of local villagers and other stake holders. It was also mentioned that IGC Pollution-Affected People's Forum had also alleged gross violations of the Factories Act, 1948, by the silicon factory operated by M/s Aether Alloys LLP in Niglok IGC.

That, M/s Aether Alloys LLP was granted permission by APSPCB to set up a Ferro Alloy Industry with production capacity of 28,750 TPA of Ferro Silicon vide Consent order dated 14.12.2018. M/s Aether Alloys is engaged in the production of Ferro Silicon using Submerged Electric Arc Furnace which is a secondary metallurgical process. It is humbly submitted that as per the provision in the Schedule of Environmental Impact Assessment (EIA) notification 2006, as amended, those projects under category 3 (a), involving secondary metallurgical process industrial operation with production capacity upto 30,000 TPA is exempted from the purview of Environmental Clearance (EC) and scope of public hearing and Environmental Impact Assessment is not applicable. (Annexure-A/1).



It is observed that as per consent order dated 14.12.2018, a common consent (Establish/Operate) order was granted by APSPCB to M/s Aether Alloys LLP for setting up and operation of the unit. The said common CTE/CTO order was subsequently renewed by APSPCB vide order dated 24.08.2021 and 22.02.2024 respectively. Present consent order is valid till 13.12.2026 for operation of ferro silicon with production capacity upto 30,000 TPA (Annexure-A/2).

6. It is humbly submitted that, the unit (M/s Aether Alloys LLP) has installed air pollution control devices (APCD) in the unit, as reported by the unit. As per the record available with CPCB, as collected from APSPCB and M/s Aether Alloys LLP, the unit had engaged M/s Thermax Limited for installation of a gas cleaning system in the plant. It is gathered that APCD comprising of heat exchanger, twin cyclone, bag filter and chimney of 40m height had been installed and being operated by the unit. The plant and APCD are operated through programmable logic controller (PLC).
7. That, the answering respondent craves leave of the Hon'ble Tribunal to file additional reply, if required, in future.
8. That, in light of the above submission, it is respectfully submitted that this Answering respondent i.e. CPCB, shall abide by any order(s) or direction(s) passed by this Hon'ble tribunal in the instant Original Application.



Shantanu Dutta

Dr. Shantanu Kumar Dutta
Scientist 'E' & RD Shillong
Central Pollution Control Board

Dr. Shantanu Kr. Dutta
Regional Director
Central Pollution Control Board
(Ministry of Environment, Forest & Climate Change, Govt. of India)
Regional Directorate - Shillong
BSNL NE - 1 Telecom Circle, CTO Building, Shillong-793001

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BEFORE THE HON'BLE NATIONAL GREEN TRIBUNAL EASTERN ZONAL
BENCH KOLKATA IN

O.A. No. 106/2025/EZ (earlier O.A. No. 233/2025/PB)

IN THE MATTER OF:

News Item titled "Villagers demanding shifting of silicon factory from Niglok IGC appearing in The Arunachal Times dated 28.04.2025"

AFFIDAVIT

I, Dr. Shantanu Kumar Dutta, Son of (L) Lalit Chandra Dutta, aged 53 years, having office at the Regional Directorate Shillong, Central Pollution Control Board (CPCB), CTO Building (BSNL), Shillong 793 001 do hereby solemnly affirm and sincerely state as follows: -

That the deponent is authorized representative to represent the Respondent CPCB in the present case, and as such, I am well conversant with the facts and circumstances of the present case on the basis of the information derived from the official records, and hence, I am competent and authorized to verify, sign and swear this affidavit on behalf of the Respondent CPCB.

2. That the accompanying reply may be read part and parcel of the present affidavit as I am competent to swear this affidavit.
3. That the accompanying reply has been drafted and filed under my instructions and authority the contents thereof are true and correct on the basis of the record maintained during ordinary course of business of CPCB and available records and documents and the contents of the same are read over and explained to me and are not repeated herein for the sake of brevity.

Shantanu Dutta

DEPONENT

VERIFICATION

Verified at Shillong on this day of 18th July, 2025 that the contents of the above reply are correct and true on the basis of the record of the cases as mentioned in the day to day affairs of the CPCB. Nothing has been concealed therefrom or mis-stated.

Verified at Shillong on this the 18th July, 2025.

Shantanu Dutta

DEPONENT



NOTARY
East Khasi Hills District
Government of Meghalaya

Dr. Shantanu Kr. Dutta
Regional Director
Central Pollution Control Board
(Ministry of Environment, Forest & Climate Change, Govt. of India)
Regional Directorate - Shillong
BSNL NE - 1 Telecom Circle, CTO Building, Shillong-793001

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SCHEDULE

(See paragraph 2 and 7)

LIST OF PROJECTS OR ACTIVITIES REQUIRING PRIOR ENVIRONMENTAL CLEARANCE

Project or Activity	Category with threshold limit		Conditions if any	
	A	B		
1	Mining, extraction of natural resources and power generation (for a specified production capacity)			
(1)	(2)	(3)	(4)	(5)
¹ [1(a)]	Mining of minerals	> 100 ha of mining lease area of non- coal mine lease. > 150 ha of mining lease area in respect of coal mine lease.	≤ 100 ha of mining lease area in respect of non-coal mine lease. ≤150 ha of mining lease area in respect of coal mine lease.	General Condition shall Apply except: (i) For project or activity of mining of minor minerals of Category 'B2' (up to 25 ha of mining lease area); (ii) For project or activity of mining of minor minerals of Category 'B1' in case of cluster of mining lease area, and (iii) River bed mining projects on account of inter-state boundary.
		Asbestos mining irrespective of mining area		
	(ii) Slurry pipelines (coal lignite and other ores) passing through national parks/sanctuaries/coral reefs, ecologically sensitive areas.	All projects		
				<p>Note:</p> <p>(1) Mineral prospecting is exempted;</p> <p>(2) The prescribed procedure for environmental clearance for mining of minor minerals including cluster situation is given in Appendix XI];</p> <p>²[(3) The evacuation or removal and transportation of already mined out material lying within the mining leases expiring under the provisions of the Mines and Minerals (Development and Regulation) Act, 1957 (67 of 1957), by the previous lessee, after the expiry of the said lease, shall not form the part of the mining capacity so permitted to the successful bidder, selected through auction as per the procedure provided under that Act and the rules made thereunder.];</p>

¹ Substituted by S.O. 3977 (E), dated 14th August, 2018.

² Inserted by S.O. 1224 (E), dated 28th March, 2020

¹ [1(b)]	Offshore and onshore oil and gas exploration, development and production	All projects in respect of off-shore and onshore oil and gas development and production except exploration		<p>Note 1: Seismic surveys which are part of Exploration Surveys are exempted provided the concession areas have got previous clearance for physical survey</p> <p>Note 2: All project in respect of off-shore and onshore oil and gas exploration are categorized as 'B2' projects]</p>
² [1(c)]	(i) River Valley Projects (ii) Irrigation projects	(i) ≥ 50 MW hydroelectric power generation. (ii) $\geq 10,000$ ha, of culturable command area.	(i) ≥ 25 MW and < 50 MW hydroelectric power generation; (ii) > 2000 ha and $< 10,000$ ha, of culturable command area	<p>General condition shall apply,</p> <p>Note: - (i) Category 'B' river valley projects falling in more than one state shall be appraised at the central Government Level. (ii) Change in irrigation technology having environmental benefits (eg. From flood irrigation to Drip irrigation etc.) by an existing project, leading to increase in Culturable Command Area but without increase in dam height and submergence, will not require amendment/ revision of EC.]</p>
		<p>Irrigation system</p> <p>(a) Minor Irrigation system (≤ 2000 Ha)</p> <p>(b) Medium irrigation system (> 2000 and $< 10,000$ ha.)</p> <p>(c) Major irrigation system ($\geq 10,000$ to $< 50,000$ ha.)</p>	<p>Requirement of EC</p> <p>Exempted</p> <p>Required to prepare EMP and to be dealt at State Level (B2 category).</p> <p>Required to prepare EIA/EMP and to be dealt at State Level (B1 category).</p>	

¹ Substituted by S.O. 236 (E), dated 16th February, 2020.

² Substituted by S.O. 3977 (E), dated 14th August, 2018.

1(d)	¹ [Thermal Power Plants	> 500 MW (coal/lignite/naphtha and gas bases); > 50 MW (all other fuels except biomass). >20MW (using municipal solid non-hazardous waste, as fuel).	² [> 5MW] to <500 MW (coal/lignite/naphtha and gas based); < 50 MW and \geq 5 MW (all other fuels except biomass and municipal solid non-hazardous waste). < 20MW > 15MW (using municipal solid non-hazardous waste, as fuel), > 15 MW plants based on biomass fuel.	General condition shall apply Note: - a. Thermal Power plants up to 15 MW based on biomass or non-hazardous municipal solid waste using auxiliary fuel such as coal, lignite/ petroleum products up to 15 % are exempt. b. Thermal power plants using waste heat boilers without any auxiliary fuel are exempt.]
1(e)	Nuclear power projects and processing of nuclear fuel	All projects	-	

2 Primary Processing				
2(a)	Coal washeries	<1million ton/annum throughput of coal	<1million ton/annum throughput of coal	General Condition shall apply (If located within mining area the proposal shall be appraised together with the mining proposal)
2 (b)	³ [Mineral Beneficiation	> 0.5 million TPA through put	<0.5 Million TPA through put	General condition shall apply (Mining proposal with mineral beneficiation shall be appraised together for grant of clearance).]
3. Material Production				
3(a)	Metallurgical industries(ferrous & ferrous)	a) Primary metallurgical industry All projects	Sponge iron manufacturing <200TPD	⁴ [General Condition shall apply Note: (i) The recycling industrial units registered under the HSM
		b) Sponge iron manufacturing \geq	Secondary metallurgical processing	

¹ Substituted by S.O. 1599 (E), dated 25th June, 2014.

² Substituted by S.O. 1834 (E), dated 6th July, 2015.

³ Subs. by S.O.1599(E), dated 25th June, 2014

⁴ Subs. by S.O.3067(E), dated 1st December, 2009



		200TPD	industry	Rules are exempted.
		c) Secondary metallurgical processing industry All toxic and heavy metal producing units \geq 20,000 tonnes/annum	i) All toxic and heavy metal producing units <20,000 tonnes/annum ii) All other non-toxic secondary metallurgical processing industries >5000 tonnes/annum	(ii) In case of secondary metallurgical processing industrial units, those projects involving operation of furnaces, only such as induction and electric arc furnace, submerged arc furnace and cupola with capacity more than 30,000 tonnes per annum (TPA) would require environmental clearance. (iii) Plant / units other than power plants (given against entry No. 1(d) of the schedule), based on municipal solid waste(non-hazardous) are exempted]

¹ 3(b)	Cement plants	\geq 1.0 million tonnes/annum production capacity	<1.0 million tonnes/annum production capacity. All Standalone grinding units	General Condition shall apply Note. - 1. Fuel for cement industry may be coal, pet coke, mixture of coal and pet coke and co-processing of waste provided it meets the emission standards. 2. The manufacturing of composite cement by plants having environmental clearance for manufacturing Ordinary Portland Cement (OPC), Portland Pozzolana Cement (PPC) and Portland Slag Cement (PSC) shall be exempt provided the production is within sanctioned capacity.]
4	Materials Processing			
4(a)	Petroleum refining industry	All projects	-	-
² 4(b)	(i) Coke oven plants (ii)Coal tar processing units	\geq 2,50,000 tonnes/annum	<2,50,000 and \geq 25,000 tonnes/annum All projects	General condition shall apply.]
4(c)	Asbestos milling	All projects	-	-

¹ Subs. by S.O. 3518 (E) dated 23rd November, 2016

² Subs. by S.O. 1599 (E) dated 25th June, 2014

X

SCHEDULE – V
[See rule 7 (1)]
ARUNACHAL PRADESH STATE POLLUTION CONTROL BOARD
GOVERNMENT OF ARUNACHAL PRADESH
NAHARLAGUN



No. APSPCB- 298/2018/AALLP/ 9193-9202

Date 14/12/2018

CONSENT ORDER

Consent to Establish/Operate under Section 25 / 26 of the Water (Prevention and Control of Pollution) Act, 1974, and amendments thereof and operation under Section 21 of the Air (Prevention and Control of Pollution) Act, 1981 and amendments thereof, and Authorization/Renewal of Authorization under Rule 5 of the Hazardous Wastes (Management, Handling and Transboundary Movement) Rules, 2008 (herein after referred to as “the Acts”, “the Rules”)

CONSENT is hereby granted to **M/s Aether Alloys LLP** for establishment/operation of a **Ferro Silicon Unit** (36 MVA, 28750 TPA capacity) located at Industrial Growth Centre, Niglok-Ngorlung, PO/PS: Ruksin, East Siang District, Arunachal Pradesh located in the area declared under the provisions of the Water Act/Air Act and Rules subject to the provisions of the Act and Rules and the orders that may be made further and subject to the following terms and conditions.

1. a) The Consent to operate is granted for a period of two (2) years w.e.f 14.12.2018 to 13.12.2020 after which the applicant shall apply for renewal of consent to operate before three months from the date of expiry.
b) The validity of the authorization granted under Hazardous Wastes (Management & Handling) Rules, 1989, will be valid for a period of two (02) year w.e.f 14.12.2018 to 13.12.2020 after which the industry shall submit a fresh application for renewal of authorization
2. The Consent is valid for the manufacture of the following products/by –products along with quantities only.

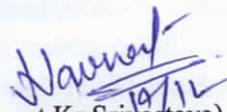
Sl. No.	Products	Maximum Monthly (in Tones)
01.	Ferro Silicon	2129.66
	By Products	
01.	Ferro Silicon Slag	266.17
	Total	2395.83

3. The Industry falls under Red category of the Arunachal Pradesh Water (Prevention & Control of Pollution) Rules 2012 as per schedule- VIII of notification.

4. The Furnace Transformer Capacity of the plant shall be as per the given specifications:

Sl. No	Submerged Electric Arc Furnace	Quantity	Furnace Transformer Capacity
01.	9 MW	2 Nos.	18 MW
02.	18 MW	1 No.	18 MW
Total			36 MW

5. This Order is subject to the provisions of "the Acts" and "the Rules" and Orders made there under and further subject to the terms and conditions incorporated in the Schedule A, B & C enclosed to this order.
6. Notwithstanding anything contained in this consent, the Board (APSPCB) hereby reserves its right and power under Section 27(2) of Water (Prevention and Control of Pollution) Act, 1974 and under Section 21(4) of Air (Prevention and Control of Pollution) Act, 1981 to review any or all the terms & conditions imposed herein and make such alternation as deemed fit and stipulate any additional conditions. The APSPCB may revoke or suspend the order, if implementation of any of the conditions is found not satisfactory.


 (Navneet Kr Srivastava), IFS
 Member Secretary
 MEMBER SECRETARY
 State Pollution Control Board
 Department of Environment & Forest,
 Nahaingun, A.P.

SCHEDULE
[See rule (1)]
ARUNACHAL PRADESH STATE POLLUTION CONTROL BOARD
GOVERNMENT OF ARUNACHAL PRADESH
NAHARLAGUN P.S.P.C.B.



No. APSPCB- 298/2018/AALLP/ 4371-76 ate 24/08/2021

CONSENT ORDER

Consent to Establish/Operate under Section 25 / 26 of the Water (Prevention and Control of Pollution) Act, 1974, and amendments thereof and operation under Section 21 of the Air (Prevention and Control of Pollution) Act, 1981 and amendments thereof, and Authorization/Renewal of Authorization under Rule 5 of the Hazardous Wastes (Management, Handling and Transboundary Movement) Rules, 2008 (herein after referred to as "the Acts", "the Rules")

Renewal of Consent is hereby granted to **M/s Aether Alloys LLP** for establishment/operation of a Ferro Silicon Unit (36 MVA, 28750 TPA capacity) located at Industrial Growth Centre, Niglok-Ngorlung, PO/PS: Ruksin, East Siang District, Arunachal Pradesh located in the area declared under the provisions of the Water Act/Air Act and Rules subject to the provisions of the Act and Rules and the orders that may be made further and subject to the following terms and conditions.

1. The Consent to establish/operate is granted for a period of three (3) years w.e.f 14.12.2020 to 13.12.2023, after which the applicant shall apply for renewal of consent to operate before three months from the date of expiry.
2. The Consent is valid for the manufacture of the following products/by – products with the capital investment (land, building, Plant & Machinery) of R.14877.00 Lakhs.

Sl. No.	Products	Maximum Monthly (in Tones)
01.	Ferro Silicon	2129.66
	By Products	
01.	Ferro Silicon Slag	266.17
	Total	2395.83

Secret

MEMBER SECRETARY
State Pollution Control Board
Department of Environment & Forest
Naharlagun, A.P.

3. The Industry falls under Orange category of the Arunachal Pradesh Water (Prevention & Control of Pollution) amendment Rules 2020 as per schedule- VIII of notification.
4. The Furnace Transformer Capacity of the plant shall be as per the given specifications:

Sl. No	Submerged Electric Arc Furnace	Quantity	Furnace Transformer Capacity
01.	9 MVA (Mega Voltage Ampere)	2 Nos.	18 MVA
02.	18 MVA (Mega Voltage Ampere)	1 No.	18 MVA
Total			36 MVA

5. This Order is subject to the provisions of "the Acts" and "the Rules" and Orders made there under and further subject to the terms and conditions incorporated in the Schedule A & B enclosed to this order.
6. Notwithstanding anything contained in this consent, the Board (APSPCB) hereby reserves its right and power under Section 27(2) of Water (Prevention and Control of Pollution) Act, 1974 and under Section 21(4) of Air (Prevention and Control of Pollution) Act, 1981 to review any or all the terms & conditions imposed herein and make such alternation as deemed fit and stipulate any additional conditions. The APSPCB may revoke or suspend the order, if implementation of any of the conditions is found not satisfactory.


 (T. Gapak), IFS
 Member Secretary
 MEMBER SECRETARY
 State Pollution Control Board
 Department of Environment & Forest
 Nagregun, A.P.

X

SCHEDULE-A

1. The industry shall immediately submit the revised application for consent to this Board in the event of any change in the raw material used, process employed, quantity of trade effluents & quantity of emissions etc.
2. a) All the fugitive emissions shall be controlled with proper measures.
b) The applicant shall also install the equipment such as wind speed recorder and wind direction recorder.
3. A good housekeeping shall be maintained both within the factory and in the premises. All hoods, pipes, valves, sewers and drains shall be leak proof. Floor washings shall be admitted into the effluent collection system only and shall not be allowed to find their way into storm drains or open areas.
4. The applicant shall comply with the directives/orders issued by the Board in this consent order and at all subsequent times without any negligence on his part. The applicant shall be liable for such legal action against him as per the provision of Law/act in case of non-compliance of any order/directive issued at any time and /or violation of the terms and conditions of this consent order.
5. The applicant shall furnish to the visiting officer and/or the order any information regarding the construction, installation or operation of the effluent treatment system /air pollution control equipment and such other particulars as may be pertinent for preventing and controlling pollution.
6. At any time during the inspection of Pollution Control Board Officers or any licensing /servicing authorities/if it is observed that the industry is not complying with any of the above conditions leading to pollution problems, this consent is liable for cancellation without further notice and all the services rendered by the servicing departments shall be withdrawn without further notice.
7. The applicant shall exhibit the consent order of the board in the factory premises at prominent place for the information of the inspecting officers of the different departments.



MEMBER SECRETARY
State Pollution Control Board
Department of Environment & Forest
Nagpur, A.P.

SCHEDULE-B

1. The industry shall take steps to reduce water consumption to the extent possible and consumption shall not exceed the quantities mentioned below:

S. No	Water Consumption	Quantity (in LKD)
1.	Cooling/DM Plant/RO Plant	20 KLD
2.	Domestic	50 KLD
Total		70 KLD

2. A sampling port with removable dummy of not less than 15 cm diameter shall be provided in the stack at a distance of 8 times the diameter of the stack ladder shall be provided below 1 meter of the sampling port to accommodate three persons with instruments. A 15 AMP 250 V plug point shall be provided on the platform.
3. The industry shall comply with ambient air quality standards of PM₁₀ (particulate matter size less than 10 µm)-100 µm/m³, PM_{2.5} (Particulate Matter less than 2.5 µm)-60 µm/m³, SO₂-80 µm/m³, NO₂-80 µm/m³. Outside the factory premises at the periphery of the industry.
4. The industry shall not increase the capacity beyond the permitted capacity mentioned in this consent order without obtaining CTE/CTO of the Board.
5. The industry shall regularly operate dust extraction system with hood and shall pass the emissions through air pollution control equipment i.e. pulse jet bag filter to control the emissions.
6. The industry shall control fugitive emissions during handling of raw materials. There should be a proper mechanism to check fugitive emission from spillage of raw materials handling.
7. Green Belt shall be developed over 33% of the plant area. Green belt shall be done by planting native and broad leaved species in consultation with local DFO. Tall tree shall be planted all along the boundary while relatively short, bushy ornamental trees should be planted in the inner circle. Between these two, locally adapted multipurpose trees shall be grown so that an alley like structure is formed.
8. The industry shall not discharge any waste water outside the plant premises.

X

9. There should be regular water spraying and cleaning on the internal roads that has been blacktopped using rotating sprinkler system.
10. The industry shall ensure the control of secondary fugitive emissions from the electric arc furnace/induction arc furnace during charging of scrap and tapping by provision of canopy hood over the furnaces and undertaking engineering modifications. Fugitive emission from continuous casting of molten metal into various products shall be controlled by instillation fume extraction system. Further, specific measures like provisions of dedusting system, bag filters, water-spraying system to suppress the dust at transfer point shall be taken.
11. At least four ambient air quality monitoring stations should be established in the downward direction as well as where maximum ground level concentration of SPM, SO₂ and NO₂ are anticipated in consultation with State Pollution Control Board/Central Pollution Control Board.
12. Data on ambient air quality and stack monitoring should be submitted to State Pollution Control Board on regular basis.
13. The overall noise level in and around the plant area should be kept well within the standards by providing noise control measures including acoustic hoods, silencers, enclosures etc on all sources of noise generation.
14. Occupational health surveillance of the workers shall be done on a regular basis and records maintained as per Factories Act.
15. Notwithstanding anything contained in this consent, the Board (APSPCB) hereby reserves its right and power under Section 27(2) of Water (Prevention and Control of Pollution) Act, 1974 and under Section 21(4) of Air (Prevention and Control of Pollution) Act, 1981 to review any or all the conditions imposed herein and make such alternation as deemed fit and stipulate any additional conditions by the Board. The APSPCB may revoke or suspend the order, if implementation of any of the above conditions is not satisfactory.



MEMBER SECRETARY
State Pollution Control Board
Department of Environment & Forest
Madhavaram, A.P.

X

No. APSPCB- 298/2018/AALLP/ 4371-76 Date 24/08/2021

To,

✓ Shri Karan Sharma (Partner)
M/s Aether Alloys LLP
H.No-604-B Sarhol
Barverly Park Vill. Sarhaul, Teh, Gurgaon

Copy to:

1. The Director Industries, Itanagar, Govt. of Arunachal Pradesh for kind information.
2. The Deputy Commissioner, Pasighat, East Siang District, Govt. of Arunachal Pradesh for kind information.
3. The Deputy Director of Industries, DIC Pasighat, East Siang District, Govt. of Arunachal Pradesh for kind information.
4. The Project Manager, Industrial Growth Centre, Niglok-Ngorlung, East Siang District, Govt. of Arunachal Pradesh for kind information.
5. Office copy.



(T.Gapak,) IFS
Member Secretary

MEMBER SECRETARY
State Pollution Control Board
Department of Environment & Forest
Nayagaon, A.P.



SCHEDULE – V
[See rule 7 (1)]
ARUNACHAL PRADESH STATE POLLUTION CONTROL BOARD
GOVERNMENT OF ARUNACHAL PRADESH
NAHARLAGUN

No. APSPCB- 298/2018/AALLP/ 262-65

ate 22 /02 /2024

CONSENT ORDER

Consent to Establish/Operate under Section 25 / 26 of the Water (Prevention and Control of Pollution) Act, 1974, and amendments thereof and operation under Section 21 of the Air (Prevention and Control of Pollution) Act, 1981 and amendments thereof, and Authorization/Renewal of Authorization under Rule 5 of the Hazardous Wastes (Management, Handling and Transboundary Movement) Rules, 2008. (herein after referred to as “the Acts”, “the Rules”)

Renewal of Consent is hereby granted to **M/s Aether Alloys LLP** for operation of a Ferro Silicon Unit (30,000 TPA capacity) at Industrial Growth Centre, Niglok, PO/PS: Ruksin, East Siang District, Arunachal Pradesh located in the area declared under the provisions of the Water Act/Air Act and Rules subject to the provisions of the Act and Rules and the orders that may be made further and subject to the following terms and conditions.

1. The Consent to operate is granted for a period of 3 (Three) years w.e.f 14.12.2023 to 13.12.2026, after which the applicant shall apply for renewal of consent to operate before three months from the date of expiry.
2. The Consent is valid for the manufacture of the following products/by – products with the capital investment of (land. Building & machinery) of Rs.14877.00 Lakhs.

Sl.No.	Product	Maximum Monthly (in Tones)
1.	Ferro Silicon	2129.66
	By Products	
1.	Ferro Silicon Slag	266.17
	Total	2395.83

3. The Industry falls under Orange category of the Arunachal Pradesh Water (Prevention & Control of Pollution) (Amendment) Rules 2020 as per schedule- VIII of notification.


 Member Secretary
 State Pollution Control Board
 Govt. of Arunachal Pradesh
 Naharlagun

4. Furnace Transformer Capacity of the plant shall be as per the given specifications:

Sl. No	Submerged Electric Arc Furnace	Quantity	Furnace Transformer Capacity
1.	9 MVA (mega Voltage Ampere)	2 Nos.	18 MVA
2.	18 MVA (mega Voltage Ampere)	1 No.	18 MVA
Total			36 MVA

5. This order is subject to the provisions of "the Acts" and "The Rules" and orders made the under and further subject to the terms and conditions incorporated in the Schedule A & B enclosed to this order.

6. Self Monitoring Schedule:

Applicant shall get the samples of treated effluents/ emissions hazardous wastes/ leachates analyzed from the laboratory recognized by the SPCB/PCC/CPCB/ MoEF& CC, New Delhi and confirm to the limits stipulated. Test report shall be sent to the State Pollution Control Board. Analysis frequency could be different for various sources as may be specified by the Board.

7. Notwithstanding anything contained in this consent, the Board (APSPCB) hereby reserves its right and power under Section 27(2) of Water (Prevention and Control of Pollution) Act, 1974 and under Section 21(4) of Air (Prevention and Control of Pollution) Act, 1981 to review any or all the conditions imposed herein and make such alternation as deemed fit and stipulate any additional conditions by the Board. The APSPCB may revoke or suspend the order, if implementation of any of the above conditions is not satisfactory.


 (Koj Rinya, IFS)
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SCHEDULE-A

1. The industry shall immediately submit the revised application for consent to this Board in the event of any change in the raw material used, process employed, quantity of trade effluents & quantity of emissions etc.
2. a) All the fugitive emissions shall be controlled with proper measures.
b) The applicant shall also install the equipment such as wind speed recorder and wind direction recorder.
3. A good housekeeping shall be maintained both within the factory and in the premises. All hoods, pipes, valves, sewers and drains shall be leak proof. Floor washings shall be admitted into the effluent collection system only and shall not be allowed to find their way into storm drains or open areas.
4. The applicant shall submit Environment Statement in Form-V before 30th September every year as per Rule No.14 of E(P) Rules, 1986 & its amendments thereof.
5. The applicant shall comply with the directives/orders issued by the Board in this consent order and at all subsequent times without any negligence on his part. The applicant shall be liable for such legal action against him as per the provision of Law/act in case if non-compliance of any order/directive issued at any time and /or violation of the terms and conditions of this consent order.
6. The applicant shall furnish to the visiting officer and/or the order any information regarding the construction, installation or operation of the effluent treatment system /air pollution control equipment and such other particulars as may be pertinent for preventing and controlling pollution.
7. All the rules & regulations notified by the Ministry of Environment, Forests & Climate Change, Government of India in respect of management, handling, transportation and storage of hazardous chemicals and wastes shall be followed.
8. All the rules & regulation notified by the Ministry of Law and Justice, Government of India regarding Public Liability Insurance Act, 1991 shall be followed.
9. The applicant shall at his own cost get the effluent samples collected both before and after treatment/samples of emissions collected and analyzed from any Laboratory which is established as per the guidelines and norms of MoEF &CC, GOI and CPCB, New Delhi every three months for the parameters indicated in the condition No.1 and Condition No.4 of Schedule-B and shall submit in duplicate the report thereof to the Board.


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10. The applicant shall provide appropriate Rain Water Harvesting Systems on the available upstream portion of the plant site.
11. At any time during the inspection of Pollution Control Board Officers or any licensing /servicing authorities/if it is observed that the industry is not complying with any of the above conditions leading to pollution problems, this consent is liable for cancellation without further notice and all the services rendered by the servicing departments shall be withdrawn without further notice.
12. The applicant shall exhibit the consent order of the board in the factory premises at prominent place for the information of the inspecting officers of the different departments.

SCHEDULE-B

1. The industry shall take steps to reduce water consumption to the extent possible and consumption shall not exceed the quantities mentioned below:

S. No	Water Consumption	Quantity (in LKD)
1.	Cooling/DM Plant/RO Plant	20 KLD
2.	Domestic	50 KLD
Total		70 KLD

2. A sampling port with removable dummy of not less than 15 cm diameter shall be provided in the stack at a distance of 8 times the diameter of the stack ladder shall be provided 1 meter of the sampling port to accommodate three persons with instruments. A 15 AMP 250 V plug point shall be provided on the platform.
3. The industry shall comply with ambient air quality standards of PM 10 and PM 2.5 outside the factory premises at the periphery of the industry.
4. The industry shall not increase the capacity beyond the permitted capacity mentioned in this consent order without obtaining CTE/CTO of the Board.
5. The industry shall regularly operate dust extraction system with hood and shall pass the emission through air pollution control equipment i.e pulse jet filter to the control the emission.
6. The industry shall control fugitive emissions during handling of raw materials. There should be proper mechanism to check fugitive emission from spillage of raw materials.
7. Green belt shall be developed over 33% of the plant area.

No.APSPCBC0298/2018/AALLP/ 262-65

Date 22 /02/2024

To,

✓ Shri Karan Sharma(partner)
M/s Aether Alloys LLP
H.No-604-B Sarhol
Barverly park Vill. Sarhaul, Gurgoan

Copy to:

1. The Director of Industries, Govt. of A.P, Itanagar for kind information.
2. The Deputy Commissioner, Pasighat, Govt. of A.P for kind information.
3. The Project Manager, Industrial growth Center, Niglok-Ngorlung, PO/PS
Ruksin, East Siang District for information
4. Office copy

(Koj Rinya IFS)
Member Secretary
Member Secretary
APSPCB
Naharlagun